THE SCHEDULE

[See sections 27, 28, 29 and 30]

Persons who are entitled to have their names entered in the register of Vaidyas, Hakims —

- 1. Vaidyas and Hakim who hold a degree or certificate or any Government Ayurvedic or Unani College or school within ¹[Uttar Pradesh] or outside it, or degree in Indian medicine or surgery or midwifery of any University established by law in India.
- **2.** ²[Vaidyas and Hakims who hold a degree or diploma granted by the Board.]
- **3**. Vaidyas or Hakims who have passed an examination from any Ayurved or Unani Institution in the ³[Uttar Pradesh] or outside it recognized by the Board for purposes of registering.

¹ Subs. by A. O. 1950 for the (United Provinces).

² Subs. by s. 26 (a) of U. P. Act VII of 1956

³ Subs. by A. O. 1950 for the (United Provinces).

⁴ Del. by s. 26 (b) of U. P. Act VII of 1956